

[English]

Five Year Tax Holiday Scheme

395. SHRI SHRAVAN KUMAR PATEL : Will the Minister of RAILWAYS be pleased to state:

(a) Whether the Railways have sought application for the five-year tax holiday scheme as application to various transport sector projects like ports and highways; and

(b) if so, the precise decision taken in the matter?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF) : (a) and (b) Yes, Sir. As per the Finance Bill, 1995, the five-year tax holiday scheme has been made applicable to investments in Railways also.

Freight And Passenger Traffic

396. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state:

(a) The Contribution of freight and passenger traffic respectively to revenues of South-Central Railways during the last three years;

(b) whether constant review is being done of the need to attract freight traffic in South Central Railway;

(c) whether a separate directorate will be set up in South Central Railway based in Guntur for freight and cargo alone; and

(d) the step proposed to be taken by the Government in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHARIEF) : (a) The contribution of freight & passenger traffic to Revenue of S.C.Railway during the last three years is as under:-

Year	(Rs.in crores)	
	Passenger	Freight Earnings
1992-93	402.07	1047.76
1993-94	438.43	1246.60
1994-95	488.31	1324.63

(b) Yes Sir.

(c) and (d) No such proposal is on hand. There is an Inland container Depot of Container Corporation of India, A public sector undertaking under the Ministry of Railways, functioning for many years at Guntur for multi-model freight traffic.

Super Bazar

397. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question Nos. 2357 and 2048, dated August 9, 1994 and December 20, 1994 respectively regarding Super Bazar and state:

(a) whether Central Excise Authority have since given their views in the matter;

(b) if so, the details thereof;

(c) the action taken thereon by the Super Bazar; and

(d) if not, the reason therefor?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) No, Sir,

(b) Question does not arise.

(c) and (d) On receipt of views from Central Excise Authority, appropriate action as required under the law shall be taken.

12:00 hrs.

RE: MEDICAL AID TO PRISONERS

[English]

MR. SPEAKER : I think we can take up the issues one after the other, Yesterday, Mr. Chennithala was on his legs. I would allow him now.

(Interruptions)

[Translation]

SHRI KALKA DAS (Karol Bagh) : Mr. Speaker, Sir, I would like to say something about the Delhi Rent Control Bill.

[English]

Mr. Speaker: Let us do it one after the other.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam): Mr. Speaker, Sir, the Sudden death of Shri Rajan Pillai has sent shock waves all over the country. Shri Rajan Pillai was a young and promising business man in our country. He had not committed any crime in India. Even if he had committed any crime, it was not of a criminal nature but it was an economic offence and that too it was outside the country, that is, in Singapore. He came to India for seeking justice. He was suffering from liver cirrhosis and he was repeatedly requesting for proper medical treatment. I do not want to cast any aspersion on our Judiciary**.

** Not Recorded.